

ITEM NO.1

COURT NO.13

SECTION II-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7809/2021

(Arising out of impugned final judgment and order dated 01-10-2021 in CRR No. 92/2021 passed by the High Court At Calcutta)

KAILASH VIJAYVARGIYA

Petitioner(s)

VERSUS

RAJLAKSHMI CHAUDHURI &amp; ORS.

Respondent(s)

IA No. 133904/2021 - CLARIFICATION/DIRECTION  
IA No. 137746/2021 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 156046/2021 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 138443/2021 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 131721/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 134058/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 156018/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 138442/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 137747/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 8083/2021 (II-B)

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 136462/2021

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 136734/2021

FOR EXEMPTION FROM FILING O.T. ON IA 146942/2021

IA No. 136734/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 146942/2021 - EXEMPTION FROM FILING O.T.

IA No. 136462/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 8053/2021 (II-B)

(FOR ADMISSION and I.R. and IA No.136191/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.136190/2021-EXEMPTION FROM FILING O.T. and IA No.140542/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.140540/2021-CLARIFICATION/DIRECTION and IA

No.136192/2021-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 136191/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 136190/2021 - EXEMPTION FROM FILING O.T.  
IA No. 136192/2021 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

Date : 08-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)  
SLP(Cr1.) No. 7809/2021

Mr. Mahesh Jethmalani, Sr. Adv.  
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Mr. Amit Mishra, Adv.  
Mr. Amit Tiwari, Adv.  
Mr. Kanika Singhal, Adv.  
Ms. Mughda Pandey, Adv.  
Mr. Surjendu Sankar Das, AOR  
Ms. Annie Mittal, Adv.

SLP(Cr1) No. 8083/2021

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Ms. Swarupama Chaturvedi, Adv.  
Mr. Kabir Shankar Bose, Adv.  
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SLP(Cr1) No. 8053/2021

Mr. P.S. patwalia, Sr. Adv.  
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Mr. Santosh Kumar, Adv.  
Mr. Praneet Pranav, Adv.  
Mr. Vedansh Anand, Adv.  
Mr. Ayush Anand, Adv.

For Respondent(s)  
State of West Bengal

Mr. R. Basant, Sr. Adv.  
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Mr. Vishal Prasad, Adv.  
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Mr. Sayandeep Paharii, Adv.  
M/S. PIR Chambers And Co., AOR

For Respondent-1

Mr. Bikash Ranjan Bhattacharya, Sr. Adv.  
Mr. Rauf Rahim, AOR  
Mr. Ali Asghar Rahim, Adv.  
Mr. Arvind C., Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned senior counsel for the respective parties.

Leave granted.

Judgment reserved.

Learned counsel for the parties may file written submissions/edited submissions, if they so choose to be sent on e-mail address [shahmr2018@gmail.com](mailto:shahmr2018@gmail.com) and [psto.skhanha@gmail.com](mailto:psto.skhanha@gmail.com).

(BABITA PANDEY)  
COURT MASTER (SH)

(NISHA TRIPATHI)  
BRANCH OFFICER